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**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

O.A./TAX/M.P. No. 50/99

M.S.Kala

Versus Union of India and ors.

**Date of Order**

**Orders**

20.7.2001

Mr. Virendra Locha, counsel for the applicant

Mr. Sanjay Pareek, counsel for respondents Nos. 1 and 2

Mr. U.D.Sharma, counsel for respondent No.3

The learned counsel for the applicant submits that in view of the judgment of Hon'ble the Supreme Court in Ajit Singh-II case, the seniority list has been revised by the State Government and in view of this, the grievance of the applicant presently stands redressed and, therefore, he does not want to proceed with this case.

The case is, therefore, disposed of as not pressed at this stage. The interim stay granted vide order dated 28.1.99 stands vacated.

  
(GOPAL SINGH)

Adm. Member

  
(A.K.MISRA)

Judl. Member